

ITEM NO.4

COURT NO.8

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14798-14799/2022

(Arising out of impugned final judgment and order dated 04-03-2021 in WP No. 105/2010 29-07-2021 in CAR No. 5/2021 passed by the High Court Of Judicature At Bombay At Goa)

GOA STATE CO OP MILK PRODUCERS UNION LTD.

Petitioner(s)

VERSUS

THE STATE OF GOA & ORS.

Respondent(s)

Date : 12-09-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Salvador Santosh Rebello, AOR  
Mr. Raghav Sharma, Adv.  
Ms. Nidhi Vardhan Adv.  
Mr. Kanishk Arora, Adv.  
Mr. Rahul Kapoor Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Being a dispute with respect to the constitutional validity of the relevant provisions of the Goa Cess on Fluid Milk (Control) Act, 2000, only on that ground alone and the issue is with respect to legislative competence, issue notice returnable on 15.11.2022.

Stay is refused.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
ASSISTANT REGISTRAR